

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. N o. 1371/93.

Dt. of Decision : 20.6.94.

G. Lalithakumari

.. Applicant

Vs

1. The Chief Post Master General,
Andhra Circle, Hyderabad-1.
2. The Superintendent of Post Office,
Anakapalli,
Visakhapatnam District.
3. The Post Master,
Chodavaram,
Visakhapatnam District.
4. The Secretary,
Ministry of Communications,
Govt. of India,
Dept. of Posts,
New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. K.V. Narasimha Murthy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

..2

25/1

(22)

.. 2 ..

O.A.No.1371/93

Dt: 20.6.94

I As per Hon'ble Shri A.B.Gorthi, Member (Admn.) I

The applicant is the daughter of late Sri G.V.Ramana who died while working as S.P.M. K.J.Puram in Amakapally Division on 7.5.90. Her request is for a direction to the respondents to give her appointment on compassionate grounds by relaxing the relevant recruitment rules.

2. The day before the death of the employee his eldest daughter was married. On the death of the employee the family comprised of the widow and the applicant. The applicant is a graduate. Soon after the death of the employee, the widow represented to the authorities concerned requesting them for giving appointment to her daughter (applicant) on compassionate grounds. Her request was considered by the competent authority but was rejected.

3. The respondents in their reply affidavit have stated that the widow of the employee ~~was~~ received ^{following} the ~~family~~ terminal benefits, besides the monthly pension of Rs.1104/- + relief :-

DCRG	..	Rs. 37,400-00
GPE	..	Rs. 9,523-00
PLI	..	Rs. 5,000-00
CGEIS	..	Rs. 32,370-00
PRF	..	Rs. 10,000-00
Encashment of EL	..	Rs. 10,891-00

		Rs. 1,05,042-00

2

..3

2nd

(Signature)

.. 3 ..

4. Representations were made by the applicant's mother to several higher authorities including the a Minister in the Central Government and also a Member of the Parliament. On receipt of the said representations the department once again examined the case of the applicant but found that her case was rightly rejected. Apart from the financial benefits received by the family, ~~but~~ the fact remains that the family comprised ^{the} only widow and the applicant.

5. In the various representations made to the higher authorities, it was stated that for the performance of the marriage of the eldest daughter the employee had to incur heavy debts. On the death of the employee the family came to know that some more debts incurred by the employee while he was alive. Beyond what has been asserted in the representations there is nothing on the record to substantiate the facts that the applicant incurred heavy debts which had to be cleared by the family from the terminal benefits which ^{they} had received. In any case we find, from the record which is made available to us by the learned Standing Counsel for the respondents, ^{that} ~~but~~ the case of the applicant was considered in detail at every stage but was rejected on the ground that the applicant did not merit appointment on compassionate grounds, as the family of the applicant could not be said to be in indigent circumstances.

6. In the result, we find that the respondents decision to deny the applicant's appointment on

.. 4 ..

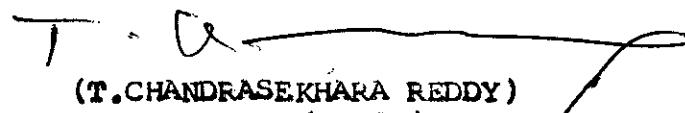
30/11/

25

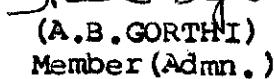
.. 4 ..

compassionate grounds cannot be said to unreasonable.

The OA is therefore dismissed without any order
as to costs.


(T.C.CHANDRASEKHARA REDDY)

Member (Judl.)


(A.B.GORTHI)

Member (Admn.)

Dated : 20th June 1994
(Dictated in Open Court)

sd


Deputy Registrar (Judl.)

Copy to:-

1. The Chief Post Master General, Andhra Circle, Hyd-1.
2. The Superintendent of Post Office, Ankapalli, Visakhapatnam District.
3. The Post Master, Chodavaram, Visakhapatnam District.
4. The Secretary, Ministry of Communications, Govt. of India, Dept. of Posts, New Delhi.
5. One copy to Sri. K.V.Narasimha Murthy, advocate, Advocates Associations, High Court Buildings, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

Hth Regd
27/6/94

OA 1371/93

TIPIED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A).

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 29/6/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

O.A.No.

in
1371/93

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

27/6/94
No order as to costs.

pvm

